

(b) other deposits mobilised under FCNR Accounts Scheme each for an amount of US \$ 25 million and above and such deposits are to be kept for a minimum period of 2 years. Further, the authorised dealers have also been permitted to pay brokerage not exceeding 1 per cent of deposits mobilised under Foreign Currency (ordinary non-repatriable) Scheme subject to the same terms and conditions as applicable in case of FCNR deposits referred to above except for the minimum period which has been reduced to 6 months. Banks can also pay commission to agents employed to collect door to door deposits under their special schemes. The information regarding total amount paid by the banks by way of commission/brokerage as referred to above, is not generated by the data reporting system.

Growing menace of smack addiction

4279. SHRI SHANKAR DAYAL
SINGH:

SHRI CHATURANAN
MISHRA:

SHRI MOHD. MASUD KHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to a news item appearing in the "Jan Satta", New Delhi dated the 27th July, 1992 under the caption "Smack ke Liye Gurda Becha, Ab aankh bechne ke tayyari";

(b) if so, whether the menace of smack has assumed alarming proportions and is resulting in such a plight for its addicts;

(c) whether Government are aware that this addiction has spread in each and every village in the districts where poppy is grown and where there are opium factories and that it is from there that large scale smuggling of morphine/hashish/heroin take place to other parts of the country and abroad;

(d) whether some of the smugglers are on the Interpol list; and

(e) whether Government propose to ban private cultivation of poppy and state Government's farming of the same, in order to curb the consumption and smuggling of these drugs?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c) The Government is very much involved in curbing such situations and is providing counselling, treatment and rehabilitation services to those addicted. The number of such centres as on 31-3-1992 was as under:—

Counselling Centres	—	146
De-addiction Centres	—	72
After-care Centres	—	11
Total	—	229

The Government has also taken strict measures for preventing leakage and diversion of opirates from Government factories and licensed arms and smuggling from outside.

(d) Yes, Sir.

(e) No such proposal is under consideration of the Government at present.

Allocation of funds for small scale industries

4280. SHRI ISH DUTT YADAV:

SHRI RAM GOPAL YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to allocate more funds for development of small scale industries in the country, particularly, in the Northern States;

(b) if so, what are the details thereof; and

(c) the funds earmarked for the purpose during the current Five Year Plan Period and the extent to which this amount is more than in the previous Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Public sector outlay in the Central Plan for village and small industries is not provided by Planning Commission on regional basis.

However, the above outlays for the development of village and small industries in the Seventh Five Year Plan 1985—90 and Eighth Five Year Plan (1992—97) are as under:

(Rs. in crores)

	Seventh Plan (1985—90) Outlay	Eighth Plan (1992—97) Outlay
Centre	1284.84	2458.00
States/U.Ts	1467.90	3876.20
TOTAL :	2752.74	6334.20

Activities of BCCI in India

4281. SHRI V. NARAYANASAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Senators who conducted probe into the affairs of BCCI listed the activities of BCCI in India and its relationship with some businessmen here;

(b) if so, what are the names of Indian businessmen involved with the BCCI; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) Reserve Bank of India have reported that as per the information available from the Report of the U.S. Senate—Sub-Committee, the BCCI had developed relationship with prominent political figures in most of 73 countries in which BCCI operated. However, it is also stated that the Sub-Committee had no access to BCCI records regarding India.

Direct recruitment of Deputy Director in Indian Cost Accounting Service

4282. DR. FAGUNI RAM:
SHRI ABDULSAMAD
SIDDIQUI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that service rules relating to Indian Cost Accounts Service were amended to provide for the element of direct recruitment at the level of Deputy Director;

(b) whether it is also a fact that this was done to remove shortage at the level of Deputy Director;

(c) whether any direct recruitment has been made after the amendment of the rules and what is the number of Deputy Directors selected and inducted into the service at present with details of their previous occupation;

(d) what is the manner in which the amendment to rules and induction of the officers at the level of Deputy Director helped on removing the shortage; and